

introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

PROF. MADHU DANDAVATE : I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

*(Amendment of article 102, etc.)*

[English]

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

15.33 hrs.

[SHRI SOMNATH RATH *in the Chair*]

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

PROF. MADHU DANDAVATE : I introduce the Bill.

HIGH COURT AT ALLAHABAD  
(ESTABLISHMENT OF A PERMANENT BENCH AT BAREILLY)  
BILL\*

[English]

SHRI HARISH RAWAT (Almora) : I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Bareilly.”

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Bareilly.”

*The motion was adopted.*

SHRI HARISH RAWAT : I introduce the Bill.

HINDU SUCCESSION (AMENDMENT)  
BILL\*

*(Insertion of New Chapter II A)*

[English]

SHRI S.M. BHATTAM (Visakhapatnam) : I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.

MR. CHAIRMAN : The question is :

“That leave be granted to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.”

*The motion was adopted.*

SHRI S.M. BHATTAM : I introduce the Bill.